

# **The Tripura Helmet Bank Scheme, 2020.**



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**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

**GOVERNMENT OF TRIPURA  
TRANSPORT DEPARTMENT**

**NO.F.12(3)-TRANS/2018****Dated, Agartala, 16th June, 2020.****NOTIFICATION**

WHEREAS, in order to ensure safety of the two wheeler riders, it has been decided by the State Government to introduce Helmet Bank with a concept that the existing Traffic Assistance Booths would be renovated and certain number of helmets would be kept in those Assistance Booths for issuing those helmets to those detained bike-riders who would be seeking assistance of helmet from police for their safety while using two wheelers in the road ;

WHEREAS, Section 135(1) of the Motor Vehicles Act, 1988 empowers the State Government to make Schemes for such purposes ;

NOW THEREFORE, in exercise of the powers conferred in the aforesaid Section, the State Government is pleased to frame the following Scheme, to ensure the safety of two wheelers :-

**1. Short title and commencement:-**

- (i) This Scheme may be called "The Tripura Helmet Bank Scheme-2020."
- (ii) This shall come into force after its Gazette notification in the Tripura Gazette.

**2. Modalities of the Scheme-**

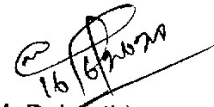
The following modalities shall be followed :-

- i Helmets will be issued to the eligible errant driver & pillion rider of two wheelers only.
- ii. Helmets from Helmet Bank would be issued on the request of the eligible riders/pillion riders only for 12 hours (maximum) subject to the condition that such eligible rider shall voluntarily deposit any of the original testimonials as per satisfaction of the helmet issuing officer from the concerned Traffic Assistance Booth in spite of compounding the violation. Original testimonials for the purpose of getting helmet from the Bank would mean original Driving Licence, Insurance Papers of the motor bike, Registration, Voters I Card, Aadhaar Card etc. However, no eligible person shall be allowed helmet from Helmet Bank thrice in a week.
- iii. 'Eligible' in this context would mean those riders and pillion riders who would be able to deposit their driving licence, necessary papers relating to the motor bike being used ( like Registration, Insurance etc.) and proof of their address or identity in original but do not have helmet when detained for helmetless driving.
- iv. In the event of failure to return the helmet within 12 hours of issue by either of the eligible rider or pillion rider without reasonable causes an amount @ Rs.100/- (one hundred) per hour would be levied from the beneficiary of the Helmet Bank under proper receipt which will be deposited to Government Treasury under Head of Account 0041-00-800-10-07-00 as collection from enforcement drive by the police. This provisions considered to ensure timely return and responsible behaviour of the beneficiary so that the benefit of Helmet Bank can be extended to maximum.
- v. Concerned SP(Traffic)/DSP(Traffic) of the districts shall arrange helmets for the purpose and manage the scheme.

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- vi. Concerned SP (Traffic)/DSP (Traffic) will strive to increase the number of helmets in the helmet banks on the basis of the practical requirement, with the prior approval of the DGP, Tripura.
  - vii. However, regarding detection of helmetless driving by ineligible riders (other riders who do not come under the meaning of eligible rider as stated in para-2 Supra) no helmet would be issued. Rather, they would be asked to bring their documents to establish their Driving Licence, address and identity proof, Insurance of the vehicle etc. and also the helmet from the home. Thereafter, they would be released after compounding of the offences if they choose to; else, prosecution report would be submitted in the appropriate court of law for violation of the provision of Motor Vehicles Laws.
  - viii. It is also to be ensured by the enforcing officials that no person would be released after their detention for helmetless driving for the interest of their safety on road. They would be released only with proper head gear either issuing the same from Helmet Bank or after arrangement of the helmet by the violator himself.
3. This is issued in cancellation of earlier Memorandum No. F. 12(3 )-TRANS/ 2018 dated 26<sup>th</sup> June, 2019.

*By order of the Governor,*



( M. Debnath)  
Under Secretary to the  
Government of Tripura